

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/196/ (IB)/2017
NAME OF THE PETITIONER(S) : ELGI ELECTRIC AND INDUSTRIES LTD
NAME OF THE RESPONDENT(S) : VEESONS ENERGY SYSTEMS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. SHYAMKUMAR

COUNSEL FOR RESPONDENT

S. Shyam Kumar

AMI V. KATARIA

COUNSEL FOR PETITIONER



ORDER

Counsel representing both the parties are present. Both the counsel submitted that an IRP has already been appointed by the Division Bench vide order dated 19.06.2017 in CP 510/IB/2017 and ⁱⁿ three other matters where the respondent is the same. Copy of the order has already been forwarded to the Insolvency Professional and moratorium was declared. In the circumstances, the petitioner is directed to place his claim before the IRP. Accordingly the matter is closed.


(K. Anantha Padmanabha Swamy)
Member (Judicial)